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Office of the District & Sessions Judge, Araria
Misc. Order No. 51/2021

As per telephonic conversation with the Hon'ble High Court, Patna regarding sudden outburst of Corona Positive cases, the courts of this Judgeship shall function in complete Virtual Mode in all working days from 09.04.2021 till further order, taking all categories of cases including recording of evidences and final hearing. All remand / release shall be done in virtual mode.

Time scheduled for the Virtual Mode:

Sessions Division from 7:00 A.M to 9:30 A.M

CJM Division from 10:00 AM to 1:00 P.M

*(Judicial Officers will also ensure the appearance of jail inmates of their respective courts in the assigned time only through video conferencing).

Guidelines for functioning of courts:

- 1) Physical presence of litigants is strictly prohibited inside the court premises unless urgently required. Only Judicial Officers and staffs are allowed to enter into the court premises.
- 2) Jail authorities are also directed to ensure only virtual production of accused through video conferencing till further order.
- 3) All the stakeholders are requested to mandatory wear the face masks / hand gloves and wash their hands / use hand sanitizer regularly and follow social distancing norms.
- 4) Filing of applications / petitions by Advocates or litigants shall be done through email only on dedicated email id i.e. (efilingcourtararia@gmail.com), filing done in between 7:00 A.M to 9:30 A.M will be considered on same day and filing done after 9:30 A.M will be considered on next working day.
- 5) Nazir of Civil court, Araria is directed make proper arrangements of sanitization of the whole premises and court building of the Civil Court.

Secretary, DLSA, Araria and Principal Magistrate, JJB, Araria will also function in virtual mode.

Nodal Officer is directed to function as a help line and shall ensure that Virtual Courts are running properly.

Probationary Officers will continue their training through virtual mode.

Presidents of District Bar & Advocate Association are requested to inform their members to participate through virtual mode from their home or any suitable places (not in the campus). Ld. Advocates are requested to connect through video conferencing throughWhatsapps, Vidyio mobile app, Microsoft Team App, Video calling etc. either on Bench Clerk / Stenographer / Deposition Writer mobile numbers.

Misc. Order No. 50/21 dated 08.04.2021 and Misc. Order No. 48/21 dated 03.04.2021 of the undersigned is modified to the extend as above.

Inform all concerned.

J. K. Singh
09/04/2021
District & Sessions Judge,
Araria

Memo No: 369 dt. 09.04.21

copy forwarded to all criminal & civil courts / Probationer civil judges / D.M. Araria / S.P. Araria / P.P. Araria / G.P. Araria / D.P.O Araria / Jail superintendent / secretary of both bars / civil surgeon, Araria / Sr. Seristadar and Nazir, civil court, Araria for information and needful.

[Signature]
09/04/2021
Admn. In-charge
civil court
Araria